

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 5151/Del/2018
Assessment Year : 2008-09**

**BIJENDRA JHA,
C/O G.K. KEDIA & CO.,
814, NAURANG HOUSE,
B-BLOCK, 21, KASTURBA
GANDHI MARG,
NEW DELHI – 110 001
(PAN: AARPS2849A)**

(Appellant)

Appellant by

Respondent by

**Vs. ITO, WARD 42(3),
NEW DELHI
ROOM NO. 1909, E-2, BLOCK
MINTO ROAD, CIVIC CENTRE,
NEW DELHI – 2**

(Respondent)

: Ms. Sangeeta Singh, CA

: Sh. M. Baranwal, Sr. DR.

Date of hearing : **16.07.2021**

Date of pronouncement : **16.07.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A)-31, New Delhi.

2. The assessee's AR vide his email dated 12.7.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. It was further submitted that a Certificate on prescribed Form 3 has been received on 15.4.2021 from the PCIT-10, New Delhi and assessee is in the process of filing Form 4 under the Direct Tax Vivad Se Vishwas Act, 2020. A copy of Challan Receipt dated 5th July, 2021, evidencing the payment of Rs. 3,43,083/- has also been filed by the assessee.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties at the conclusion of Virtual Hearing on 16th July, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar